Ordinance 29 (XXIX)

VISITING PROFESSORS

1. Distinguished persons, having special competence in one or other of the fields of study covered by the University, may, with the approval of the Majlis-i-Muntazimah (Executive Council), be invited by the Shaikhul Jamia (Vice-Chancellor) to function as Visiting Professors in the University. These Visiting Professors can be drawn either from within India or abroad.

2. Such Visiting Professors shall according to arrangements entered into in each individual case, deliver a course of Lectures or take Seminars or participate in such other manner as may be deemed appropriate in no case, however, shall a Visiting Professor give less than five Lectures or take less than five Seminars a year.

3. Persons invited as Visiting Professors may be paid such salary, honorarium, travelling expenses, hospitality, etc. as may be decided in each case by the Shaikhul Jamia (Vice-Chancellor).

4. To the extent possible, the University will make arrangements for accommodating such visiting professors within the campus so that fruitful contacts could be established between them and the teachers and students of the university.

5. Subject to the above, the Shaikhul-Jamia (Vice-Chancellor) will determine, at his discretion, such other terms and conditions including the duration of appointment as may be deemed necessary in the case of any visiting Professor.
1. The Majlis i – Muntazimah (Executive Council) may, out of a panel of at least three persons recommended to it by the Search Committee so constituted by the Shaikhul Jamia (Vice Chancellor), offer the position of a “Chair Professor” to an outstanding scholar in the rank of Professor and above or a person of academic/professional eminence including a person with R & D experience.

Provided that, if the position of “Chair Professor” is explicitly created for specified discipline, area or an expertise, then only those persons who satisfy the requisite expertise as stated and notified by the funding agency shall be eligible for the said offer.

2. A “Chair Professor” shall initially be appointed for a period of three years, which may be extended by another two years, subject to a review at the end of the third year by a Committee so constituted by the Vice Chancellor.

Provided that no person shall be appointed or continued as “Chair Professor” on his/ her attaining the age of 70 years. However, in exceptional cases, keeping in view the professional and scholarly eminence as evident from research output, publications, national/ international fellowships, academic awards of national/ international repute and experience of institution building and ability to actively contribute to the development of the university, a person may be appointed as 'Chair Professor' beyond the age of 70 but in no case be continued on attaining the age of 75 years.

3. Unless specified by the funding/sponsoring agency, a “Chair Professor” shall be entitled to draw the salary of a Professor and other benefits as per the financial rules of Jamia.

4. A person appointed as “Chair Professor”, will be expected to make him/herself available in the Department/ Faculty/ Center where he/she is placed as “Chair Professor” and play an advisory role useful in strengthening the teaching and research endeavors of the Department/ Faculty/ Center concerned.

Provided that if a “Chair Professor” is appointed through a MoU with any of the funding organization/agency/industry, the appointee will be expected to fulfill the charter laid out in the corresponding MoU that provided for the establishment of the Chair.

5. A Chair Professor shall not be a member of any Committee of the University except that of the Board of Studies/Committee of Studies of the Concerned Department/ Faculty/ Center.